

SL. No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGES'S ORDERS
	09.06.2023		<p>WPSB No. 233 of 2023  <b><u>Sri Vipin Sanghi, C.J.</u></b>  <b><u>Sri Rakesh Thapliyal, J.</u></b></p> <ol style="list-style-type: none"> <li>1. Mr. Varun Katiyar, learned counsel for the petitioner.</li> <li>2. Mr. Amarendra Pratap Singh, learned Additional Advocate General for the State- respondent no.1.</li> <li>3. Dr. Kartikey Hari Gupta and Mr. Rafat Munir Ali, learned counsels for respondent no.2.</li> <li>4. Issue notice. Learned counsels appear and accept notice on behalf of the respondents.</li> <li>5. The case of the petitioner is that he is a partially visually impaired. He has been issued disability certificate to the extent of 40% by the competent authority. He had applied in response to the advertisement issued by respondent no.2 for the post of Assistant Professor. One post has been shown as reserved for Visually Impaired candidate. He claims that he has obtained his Ph.D. in Botany. The provisional certificate dated 20.10.2022 in that regard has been placed on record. He has also secured NET in Life Sciences. He has not been called for the interview, which is scheduled for tomorrow, i.e. 10.06.2023. The petitioner also states that no candidate, who is visually impaired, has been called for interview by the respondent- University.</li> <li>6. The respondents should file their respective counter-affidavits within three weeks explaining as to why the petitioner has not been called for interview, since, <i>prima facie</i>, he appears to be qualified for</li> </ol>

consideration of his candidature not only against the reserved category post, but also the general category post.

7. Since the interviews are scheduled for tomorrow, we are inclined to permit the petitioner to participate in the same provisionally, subject to further orders in this writ petition.

8. It is made clear that no equity is created in favour of the petitioner by permitting him to participate in the interview process. The candidature of the petitioner shall be considered both against the general category post, as well as against the visually impaired post. The result of the said consideration shall be placed before this Court in a sealed cover on the next date.

9. List on 20.07.2023.

10. Let a certified copy of this order be issued to learned counsels for the parties, today itself, as per Rules.

**(Rakesh Thapliyal, J.)**  
**09.06.2023**

**(Vipin Sanghi, C.J.)**  
**09.06.2023**

NISHANT